

collected and will be laid on the Table of the House in due course. As regards information for 1973-74, the port-wise tabulations have been discontinued from April 1973.

**Requirement of different variety of cotton**

1014. SHRI BHUPESH GUPTA:  
SHRI JAGJIT SINGH  
ANAND;

Will the Minister of COMMERCE be pleased to state;

(a) what is the requirement of long staple, medium staple and short staple cotton for the country;

(b) what is the quantum of long staple, short staple and medium staple cotton grown in each State; and

(c) what is the price Government are offering to the growers for different varieties in different States?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) The staple-wise requirement of cotton for Mill consumption for the cotton year 1974-75 is estimated as under;

(Figures in lakh bales of 180 Kgs.)

Long and Superior long . . . . .	21
Medium and Superior medium . . . . .	45
Short staple . . . . .	6
TOTAL :	72

(•b) Details about production of cotton in each State for the year 1974-75 have not yet become available.

(c) No such purchase price for cotton is fixed by the Government.

†Transferred from the 5th March, 1975.

**Joint Woollen Project with Australian technology**

1053. SHRIMATI LAKSHMI KUMARI  
CHUNDAWAT:  
SHRI GANESH LAL MALI:

Will the Minister of COMMERCE be pleased to state;

(a) whether a joint project has been cleared at the official level for improving India's woollen industry and expanding its production base with the help of the Australian technology; and

(b) if so, what are the main features of the project'

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

**Curbs on the movement of industrial production**

1104. SHRI K. P. SINGH DEO: SHRI  
JAGBIR SINGH: SHRI  
LOKANATH MISRA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of industrial units have started holding up their production in view of the irrational curbs reported to have been imposed by the Central Excise Collectorate on the removal of goods from factories during February, 1975; and

(b) if so, the reasons therefor and the measures taken by Government to redress the grievances of the industry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). No holding up of production on account of imposition of certain curbs

†Transferred from the 6th March, 1975

on the removal of excisable goods from factories during February, 1975, has come to the notice of the Government. There had been no irrational restriction and relaxations had been granted in genuine cases.

#### **Joint ventures in Gulf Countries**

1127. SHRI BIR CHANDRA DEB BARMAN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that India and Yugoslavia have agreed to set up joint ventures in the Gulf countries; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) During the recent discussions at the meeting of the Sub-Committee on Indo-Yugoslav Economic Cooperation in third countries, various possible Sectors/areas of industrial Cooperation between Indian and Yugoslav enterprises in countries, which could include Gulf countries, were identified. Some of the possible fields include civil engineering works, consultancy, supply of equipments.

(b) The specific details regarding participation in actual projects would be worked out by the concerned firms | organisations of the three countries concerned depending on when projects come up, negotiation on terms etc.

#### **Joint Sector project for cashew cultivation**

1261. SHRI S. KUMARAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Cashew Development Corporation of India has a pro-

†Transferred from the 6th March 1975.  
transferred from the 12th March, 1975.

posal under consideration to set up a Joint Sector project for the development of cashew cultivation in the country;

(b) whether Government have approved of the project; and

(c) if so, what are the details of the project and what steps are being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c). There is no Corporation named as 'Cashew Development Corporation of India'. It, therefore, appears that the reference is to the 'Cashew Corporation of India Ltd.' which is a subsidiary of the State Trading Corporation of India Ltd.

The Government have not received any such proposal so far from that Corporation.

#### **Licence to import goods**

1417. SHRI SHYAMLAL GUPTA: Will the Minister of COMMERCE be pleased to state:

(a) whether there is a proposal to allow importers holding replenishment licence to import goods by sea vessels of Indian flag with foreign payment in Indian currency as In the case of Air India; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

#### **Plenary session of ESCAP**

1726. DR. Z. A. AHMAD: Will the Minister of COMMERCE be pleased to state:

(a) whether a Plenary Session of the ESCAP was recently held in New Delhi; and

•(•Transferred from the 14th March, 1975.